



2026:AHC:8538

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 187 of 2026

Sneh Pandey

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Puneet Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard.
2. The grievance of the writ petitioner is that the father of the writ petitioner is that the father of the writ petitioner, namely late Satyanarayan Pandey, was working as a Watchman and he died on 08.03.2006 in harness. The writ petitioner claims compassionate appointment.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs determination at the first instance by Respondent no.3.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, Chief Medical Officer Durgakund, District Varanasi, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 13, 2026

N.S.Rathour

(Vikas Budhwar,J.)